

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CU ENERGIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CU ENERGIES LIMITED
2.	Date of incorporation of corporate debtor	05-05-2016
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. of corporate debtor	U40106MP2016PLC040691
5.	Address of the registered office and principal office (if any) of corporate debtor	E-30 Shatabdipuram Ews, Ukhri Road, Vijay Nagar Colony, Jabalpur, Madhya Pradesh, India, 482002
6.	Insolvency commencement date in respect of corporate debtor	28-08-2025 (Order uploaded at NCLT website on 01-09-2025)
7.	Estimated date of closure of insolvency resolution process	28-02-2026 (180 Days From the date of receipt of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Navin Khandelwal Reg. No: IBBI/IPA-001/IP-P00703/2017-18/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email:navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email: ibc.cuenergies@gmail.com
11.	Last date for submission of claims	15-09-2025 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(6A)(b) of IBC 2016.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CU ENERGIES LIMITED on 28-08-2025 (order uploaded at NCLT website on 01-09-2025).





The creditors of **CU ENERGIES LIMITED**, are hereby called upon to submit their claims with proof on or before **15-09-2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Navin Khandelwal
Interim Resolution Professional
IBBI/IPA-001/IP-P007/2017-18/11301
AFA valid till 31-12-2025
Date: 03-09-2025
Place: INDORE



FROM THE FRONT PAGE

First made-in-India...

shortspan of 3.5 years, we have the world looking at India with confidence," said the minister. "Today, the construction of five semiconductor units is going on at a rapid pace. We just presented the first 'Made-in-India' chip to PM Modi," he told the gathering. India's semiconductor journey has gained momentum under the Semicon India Programme. The Government has already approved 10 projects in critical areas such as high-voltage fabrication units (Fabs), 3D heterogeneous packaging, compound semiconductors, and outsourced semiconductor

assembly and testing (OSATs). In addition, design-focused initiatives have supported more than 280 academic institutions and 72 start-ups with advanced tools, while 23 start-ups have been approved under the Design Linked Incentive (DLI) scheme. Over three days, the flagship event will feature keynote addresses, panel discussions, fireside chats, paper presentations, and six international roundtables. A dedicated 'Workforce Development Pavilion' will also highlight career opportunities in microelectronics to attract new talent.

India's smallest chip will...

Addressing the global gathering of industry leaders, innovators, and delegates from over 40 countries, PM Modi said, "The world trusts India. The world believes in India. The world is ready to build the semiconductor future with India. In the semiconductor world, oil is often called black gold, while chips are considered digital diamonds." Prime Minister Modi underlined that India's semiconductor effort is not just about manufacturing chips but creating a complete ecosystem that will redefine the global industry. The Prime Minister com-

pared the importance of semiconductors in the 21st century to the role of oil in the last century. "Oil shaped the last century, and the fate of the world was tied to oil wells. But in the 21st century, power is concentrated in the small chip. Though tiny, the chip has the strength to drive the world's progress at great speed," the PM Modi said. Prime Minister Modi added that the global semiconductor market, currently worth 600 billion dollars, will cross the 1 trillion dollar mark in the coming years, and India is poised to play a significant role in it.

Xi, Putin reaffirm 'old friend'...

in the nearby Chinese city of Tianjin, and the day before a grand Chinese military parade in Beijing to mark the 80th anniversary of the end of World War II. The Soviet Union was neutral for much of the war in Asia, but provided assistance to China in earlier fighting against invading Japanese forces in the 1930s. It also declared war on Japan in the last days of World War II and sent troops over the border into Japanese-occupied northeastern China. "We were always together then, we remain together now," Putin said.

China says it is neutral in the Ukraine war but has provided an economic lifeline to Russia by continuing trade despite western sanctions. Some of its companies have been accused of abetting the military industry. Putin and Xi held a three-way meeting with Mongolian President Khurelsukh Ukhnaa ahead of their talks. His landlocked country of grasslands and mineral mines is sandwiched between the two giants. Putin said in opening remarks that the three countries are good neighbours, with a shared interest in developing ties.

N Korea's Kim arrives in...

Troops will march in lockstep by President Xi Jinping, who leads the long-ruling Communist Party and heads the military as the chairman of the Central Military Commission. Xi will deliver a speech at the event, which marks the 80th anniversary of the end of World War II. The audience includes about two dozen foreign leaders from countries seeking to improve or maintain relations with the government in Beijing. It's the first major military parade in China since 2019 on the 70th anniversary of the

founding of communist China. This week commemorates the end of WW-II, a conflict that devastated China. The parade aims to instill pride in the populace and assure them that the country is strong enough to ward off any attack. But China's growing military strength also concerns its Asian neighbours and the United States. US and western European heads of state are staying away, as are the leaders of Japan, India and South Korea. North Korea's Kim Jong Un is making a rare foreign trip to attend.

Jarange ends fast as Mah...

of fruit juice offered by senior BJP Minister Radhakrishna Vikhe Patil, who heads the Cabinet sub-committee on Maratha reservation, and other members of the panel at south Mumbai's Azad Maidan, the site of his agitation since August 29, marking the end of his fast. The 43-year-old activist was in tears after breaking the fast as his supporters cheered loudly at the protest site. He later left Azad Maidan in an ambulance for medical check-up. Earlier in the day, the Bombay High Court directed Jarange and protesters to vacate Azad Maidan by 3 PM, noting that they are holding the protest without permission. It later accepted Jarange's request to allow him to stay at the ground zero of his hunger strike till Wednesday morning.

THE Indian Railways has signed a Memorandum of Understanding (MoU) with State Bank of India to provide significant insurance cover for its employees and their families. Under the MoU, signed on Monday in the presence of Railway Minister Ashwini Vaishnaw, employees who maintain salary accounts with SBI will get accidental death insurance of Rs 1 crore, a press note issued by the

Solution found in interest of...

always focused on the welfare of the Maratha community. Jarange, who began his hunger strike on August 29, called off the protest on Tuesday afternoon after the Maharashtra Government accepted most of his demands, including granting eligible Marathas Kumbhi caste certificates which will make them eligible for reservation benefits available to the Other Backward Classes (OBCs). The 43-year-old activist accepted a glass of fruit juice offered by senior BJP minister Radhakrishna Vikhe Patil, who heads the Cabinet sub-committee on Maratha reservation, at south Mumbai's Azad Maidan, marking the end of his fast. Speaking about it, CM Fadnis said he was happy that Jarange ended his hunger strike.

while still being married. She accused him of continued sexual exploitation, threats, and sending "obscene" material to her. After the FIR, Pathanmaja went live on Facebook, strongly criticising the Punjab Government and alleging that Delhi-based AAP leadership was "illegitimately ruling over Punjab."

Punjab AAP MLA booked for...

charges of rape, cheating, and criminal intimidation. Pathanmaja said so also in a video message on Facebook earlier in the day. The case was registered on a complaint by a Zirakpur-based woman, who alleged that the MLA misrepresented himself as divorced, entered into a relationship with her, and later married in 2021

while still being married. She accused him of continued sexual exploitation, threats, and sending "obscene" material to her. After the FIR, Pathanmaja went live on Facebook, strongly criticising the Punjab Government and alleging that Delhi-based AAP leadership was "illegitimately ruling over Punjab."

Several challenges in terms of digital literacy, financial awareness: Murmu



President Droupadi Murmu, Finance Minister Nirmala Sitharaman, Tamil Nadu Governor R.N. Ravi and State Minister Geetha Jeevan during the 120th foundation day celebrations of City Union Bank, in Chennai on Tuesday. (PTI)

CHENNAI, Sept 2 (PTI)

PRESIDENT Droupadi Murmu on Tuesday said that despite progress

in banking sector, several challenges were still faced in terms of digital literacy and financial awareness among the public.

Empowerment of farmers and rural economy should be a priority for the banking sector, Murmu said at the 120th Foundation Day celebrations of Tamil Nadu-based City Union Bank here. Banks and financial technology companies offer user-friendly mobile applications and insurance products tailored for underserved communities. Payment banks, digital wallets and banking correspondents have taken financial services to the doorsteps of remote villages, she said. Despite progress in this area, Murmu said, several challenges in terms of digital literacy, internet access and financial awareness, remain. "With combined efforts of all stakeholders, people can be better integrated with banking services through technology, digital and financial literacy," she said.

SC seeks Mah's reply on plea of Govind Pansare kin against HC order

NEW DELHI, Sept 2 (PTI)

THE Supreme Court has sought the Maharashtra Government's response on a plea against the Bombay High Court order which said further monitoring of probe into the 2015 murder case of rationalist Govind Pansare was not necessary.

A bench of Justices M M Sundresh and N Kottiswar Singh passed the order while hearing the plea filed by Pansare's daughter and daughter-in-law against the January 2 order of the High Court. "Issue notice," the bench said on September 1. Pansare, a Communist Party of India (CPI) leader and writer, and his wife Uma were shot at in western Maharashtra's Kolhapur city on February 16, 2015, while on a morning walk. While he succumbed to injuries on February 20, 2015, his wife survived. The investigation was initially conducted by a special investigation team (SIT) of police's Crime Investigation Department, but was later transferred to the Maharashtra Anti-Terrorism Squad (ATS) in 2022. The High Court was monitoring the

probe since 2016 with investigation agencies regularly submitting reports about progress. The petitioners in the top court contended that the High Court failed to consider that its coordinate bench had transferred the probe from the SIT to the ATS on August 3, 2022 to unearth the larger conspiracy and to find the absconding shooters. "Even though ATS made no substantial progress in the investigation since its transfer, the High Court disposed of the said writ petition after taking a view that monitoring of investigation is not necessary as the only aspect required to be investigated by ATS is to trace absconding accused," the plea said.

It said the High Court rejected their prayer that monitoring of investigation by the court be continued till the probe by ATS was taken to a logical end. The plea said from the material placed on record by SIT along with chargesheets, it was evident that there existed a "deeper and larger conspiracy" and Pansare's murder was not a lone incident.



An artisan works on a clay model of Goddess Durga ahead of the 'Durga Puja' festival, in Agartala on Tuesday. (PTI)

Rly employees with SBI salary a/c to get Rs 1 cr accidental death cover

NEW DELHI, Sept 2 (PTI)

THE Indian Railways has signed a Memorandum of Understanding (MoU) with State Bank of India to provide significant insurance cover for its employees and their families. Under the MoU, signed on Monday in the presence of Railway Minister Ashwini Vaishnaw, employees who maintain salary accounts with SBI will get accidental death insurance of Rs 1 crore, a press note issued by the

Railways Ministry said. This is a significant increase from the current coverage of Rs 1.20 lakh, Rs 60,000 and Rs 30,000 for Group A, B, and C employees, respectively, under the Central Govt Employees Group Insurance Scheme (CGEGIS). "Additionally, all railway employees holding only salary account with SBI will now be eligible for natural death insurance coverage of Rs 10 lakh without the need for paying any premium or undergoing any medical examination," press note said.

Imam booked for hoisting Islamic flag higher than tricolour in UP

KAUSHAMBI (UP), Sept 2 (PTI)

POLICE have registered a case against a 37-year-old imam of a mosque here for allegedly hoisting an Islamic flag higher than the national flag, an officer said on Tuesday. Chail Circle Officer Abhishek Singh said the incident was reported on August 31 in the Sandipan Ghat Police Station area. Muratganj outpost-in-charge, Sub-Inspector Ajit Singh, noticed during a patrol that an Islamic flag had been hoisted higher than the tricolour on top of a minaret of a mosque in Muratganj town. He said the act "diminished the dignity and honour of the national flag." The Islamic flag was removed immediately. Based on a written complaint by the outpost-in-charge, police registered a case under Section 2 of the Prevention of Insults to National Honour Act, 1971, against Imam Imtiaz Ahmed, a resident of Chikwan Ka Purwa, Kasia, in Kaushambi district.

कार्यालय, नगर पालिक निगम भिलाई चरोदा, जिला-दुर्ग
 Fax-0788-2962380, E-mail-cmobhilalchardoda@gmail.com
 क्रमांक/609/न.पा.नि./2025-26 भिलाई चरोदा, दिनांक - 29.08.2025
॥ ई-प्रोचोरमेंट निविदा सूचना ॥
 इस कार्यालय द्वारा निम्नलिखित कार्य हेतु निविदा आमंत्रित की जाती है :-
 क्र. कार्य का नाम सितरक (₹ लाख में) राशि (₹ लाख में) निविदा प्रस्तुत करने की अंतिम तिथि
 1 2 3 4
 1 विरारत चौक का विकास कार्य 173870 ₹ 306.14 22-09-2025
 उपरोक्त कार्य की निविदा की सामान्य शर्तों, धोरण चाली, विस्तृत निविदा विवरण, निविदा दस्तावेज व अन्य जानकारी ई-प्रोचोरमेंट पोर्टल पर उपलब्ध है। निविदा प्रस्तुत करने की अंतिम तिथि दिनांक - 24.09.2025 समय - सायं 05:30 बजे तक निर्धारित है।
 कार्यालय अफिसल नगर पालिक निगम, भिलाई चरोदा

Hon. Balasaheb Thackeray Agribusiness and Rural Transformation (SMART) Project (www.smart-mh.org)
E-TENDER NOTICE NO. - 2025_DOAWB_1214926_1
CONTRACTS IN CIVIL WORKS OF WAREHOUSE (2000 MT) & MACHINERY SHED (190.04 Sq.M.)
 The Government of Maharashtra is implementing the World Bank-funded SMART Project. NETRA FARMTECH PRODUCER CO.LTD is one of the beneficiaries under the project and inviting online bids on <https://mahatenders.gov.in> for above mentioned works. The estimated cost of work is **Rs.233.52 lakhs (Including GST)**. The last date for submission of online bid is **03/10/2025 up to 11:00 AM**. Any updates or notices shall be published on aforementioned websites only.
District Implementation Unit, SMART Project Dist.-Buldhana

FORM A PUBLIC ANNOUNCEMENT
 Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CU ENERGIES LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	CU ENERGIES LIMITED
2. Date of incorporation of corporate debtor	05-05-2016
3. Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40106MP2016PLC040691
5. Address of the registered office and postal office (if any) of corporate debtor	E-30 Shatabdipuram Ews, Ukhrir Road, Vijay Nagar Colony, Jabalpur, Madhya Pradesh, India, 482002
6. Insolvency commencement date in respect of corporate debtor	28-08-2025 (Order uploaded at NCLT website on 01-09-2025)
7. Estimated date of closure of insolvency resolution process	29-02-2026 (180 Days From the date of receipt of Order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Navin Khandelwal Reg. No. BBI/PA/002/JP/00703/2017/19/11301
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2006, Naanavet Park 5/2 Old Palasia, Indore - 452018 Email: navinkh@navinenergy.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 2006, Naanavet Park 5/2 Old Palasia, Indore - 452018 Email: bcc:cuenergies@gmail.com
11. Last date for submission of claims	15-09-2025 (14 days from the date of order received by IRP)
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor vis-a-vis 21(6A)(b) of IBC 2016.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Refer annexures for class details)	Not Applicable.
14. (a) Release Forms and (b) Details of authorized representatives are available at:	(a) Website: https://360ipg.in/en/home/downloads (b) Not applicable as per information available with IRP till date.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **CU ENERGIES LIMITED**. The creditors of **CU ENERGIES LIMITED**, are hereby called upon to submit their claims with proof on or before **15-09-2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Navin Khandelwal
 Interim Resolution Professional
 Reg. No. BBI/PA/002/JP/00703/2017/19/11301
 AFA valid till 31-12-2025
 Date: 03-09-2025
 Place: INDDRE

SOUTH EAST CENTRAL RAILWAY
INDICATIVE NOTICE
 No./N/NGP/RC/T/2020/3/1
 Date 29.08.2025
(Engagement of Contractual Teachers in S.E.C.Railway, Nagpur Division)
 Walk in interview for the following posts of Contractual Teachers will be conducted in the **Sr. Divisional Personnel Officer/SEC Railway/ Nagpur Office** at 13.00 hrs on **11.09.2025 (Thursday)** for engagement purely on contractual basis for the Academic Session 2025-26 for the period upto **30.04.2026**
Name of School : SEC RMHSS/ Nainpur/ Madhya Pradesh Name of the Post : Post Graduate Teacher (PGT) No. of Post: 02
 Candidates can download prescribed format (i.e. Annexure -1) through website, <https://seer.indianrailways.gov.in> by clicking the link provided for Nagpur Division. Detailed eligibility and other terms & conditions are available on website. The Path is as below.
Recruitment/News/Press Release/ Recruitment : Nagpur Division/ Notification for Contractual teachers 2025-2026.
 Candidates are advised to bring with them the duly filled application form (Annexure -1), self-attested Xerox copies of certificates and testimonials, experience certificates, passport size photographs along with necessary original documents. Candidates will have to register themselves at the venue for Walk-in-Interview on **11.09.2025 between 13.00 hrs to 14.00 hrs.**
Div. Personnel Officer for Sr Divisional Personnel Officers S.E.C.Railway, Nagpur
 AAA23114

OFFICE OF THE EXECUTIVE ENGINEER (BUILDING), PUBLIC WORKS DEPARTMENT
CIVIL LINE GANESH CHOWK KATNI, DISTRICT KATNI (M.P.) 483501
PHONE NO. 07622-401753 E-mail:-dpejuikatni@gm
NIT No.-22/2025/CENTRALISED TENDERING/6/C.E.(B) DATE- 29.08.2025
 Online bids for the following works are invited from registered contractors and firms of repute fulfilling registration criteria : **Tender Invitation Notice**

S. No.	Tender Part No.	Name of work	District	Probable Amount Contract (Rs in lakh)	Estimate Money Deposit (₹ in Rs.)	Cost of Bid Document (in Rs.)	Category of Contractor	Period of completion of work (in months)	Name of office to which EMD and Technical bid submission to be sent online
1	2025_PWPJU_448119	CONSTRUCTION OF 03 NOS. LAB AND 04 NOS EXTRA CLASS ROOMS AT GGHS UMARIYAPAN, DISTRICT KATNI (M.P.) (3rd Call)	KATNI	99.36	99400.00	10000.00	Please Refer tender documents.	10 Months Including Rainy Season	CHIEF ENGINEER (BUILDING) PWD SOUTH CIVIL LINE JABALPUR (M.P.)
2	2025_PWPJU_448121	PROVIDING INSPECTION VEHICLE BOLLERO FOR ASST. ENGINEER (CIVIL), ASST. ENGINEER (EM), PWD (BUILDING) DIVISION KATNI (M.P.) (3rd Call)	KATNI	6.00	12000.00	2000.00	Please Refer tender documents.	24 Months Including Rainy Season	EXECUTIVE ENGINEER (BUILDING) PWD CIVIL LINE GANESH CHOWK DISTRICT KATNI (M.P.) 483501
3	2025_PWPJU_448122	PROVIDING INSPECTION VEHICLE BOLLERO FOR ASST. ENGINEER (CIVIL), ASST. ENGINEER (EM), PWD (BUILDING) DIVISION KATNI (M.P.) (3rd Call)	KATNI	6.00	12000.00	2000.00	Please Refer tender documents.	24 Months Including Rainy Season	EXECUTIVE ENGINEER (BUILDING) PWD CIVIL LINE GANESH CHOWK DISTRICT KATNI (M.P.) 483501
4	2025_PWPJU_448123	PROVIDING INSPECTION VEHICLE SCOPRO FOR EXECUTIVE ENGINEER (BUILDING) PWD DIVISION KATNI (M.P.) (3rd Call)	KATNI	6.96	15000.00	2000.00	Please Refer tender documents.	24 Months Including Rainy Season	EXECUTIVE ENGINEER (BUILDING) PWD CIVIL LINE GANESH CHOWK DISTRICT KATNI (M.P.) 483501

1. All details relating to the Bid Document (s) can be viewed and downloaded free of cost from the website: <https://mptenders.gov.in/nicgp/app>
 2. Bid Document (s) can be purchased after making online payment of portal fees through Credit/Debit/Cash Card/Internet Banking, on **29-08-2025** (order uploaded at NCLT website on 01-09-2025).
 3. The Bid Document (s) can be purchased only online from **02.09.2025 (date) 09:00 AM (time) to 15.09.2025 (date) 06:00 PM (time)**.
 4. EMD and Technical Bid shall be received online till **Date 15.09.2025 up to 06:00 PM**.
 5. Amendment (s) to NIT, if any, shall be published on website only, and not in newspaper.
Executive Engineer PWD KATNI (M.P.)
G - 18092/25 **विशेष हे सुरक्षा का हथियार, यहाँ पर न करे अत्याचार**

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank)
 Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)
APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE
 Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)" and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table :-

Name of Borrower/Co-Borrower/ Mortgagee/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(Loan A/C No.) L9011060141231497 & L9011060135273860, MIS Neetesh Dary (Borrower), Neetesh Kourav (Co-Borrower), Smt.Savitri Kourav (Co-Borrower)	17-May-25 Rs. 5,18,956/- Rs. Five Lac Eighteen Thousand Nine Hundred Fifty-Six Only & Rs. 7,08,641/- Rs. Seven Lac Eight Thousand Six Hundred Forty-One Only As On 13-May-25	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At - Kh. No. 168, P H No. 145, House No. 164, Mouja Chhitpaur, Taluka: Gadwara, Dist: Narsinghpur, Madhya Pradesh Addressing 8004 Spt East Road, West: Self Open Land, North: H/O Pawan Kaurav, South: Self Open Land	29-Aug-25
(Loan A/C No.) L901106083736111 & L9011060130021397, MIS Badshah Steel Furniture (Borrower), Nasir Khan (Co-Borrower), Hinaraja Khan (Co-Borrower)	17-May-25 Rs. 3,76,490/- Rs. Three Lac Seventy-Six Thousand Four Hundred Ninety Only & Rs. 10,33,143/- Rs. Ten Lac Thirty-Three Thousand One Hundred Forty-Three Only as on 13-May-25	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At - Khara No 258/1/11/11/2 P H No 262, Vill- Seoni, Th- Warasanti, Dist- Balaghat, MP Addressing 0.090 Hectare East: L/O Siller, West: P/O Mr. Pradhi, North: Canal, South: Road	30-Aug-25

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said Act [2002] read with Rule 8 of the said rule on the date mentioned in the above table. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

Date : 02/09/2025
 Place : Jabalpur
sd/-
 Authorised Officer AU Small Finance Bank Limited

संक्षिप्त समाचार



अफगानिस्तान भूकंप में मरने वालों की संख्या 1400 पार

काबुल। अफगानिस्तान में मरने वालों की संख्या 1411 हो गई है, जबकि घायलों का आंकड़ा 3250 से ज्यादा हो गया है। तालिबान ने इसकी जानकारी दी है। अफगानिस्तान में जलालाबाद के पास रविवार रात 6.0 तीव्रता का भूकंप आया था। इस वजह ज्यादातर लोग सो रहे थे, इस वजह से वे इमारतों के मलबे में दब गए। अफगानिस्तान की तालिबान सरकार ने दुनियाभर से मदद मांगी है। इसके बाद भारत ने मदद के लिए 1000 टेंट काबुल भेजे हैं। साथ ही, 15 टन खाने का सामान काबुल से कुनार भेजा। हिंदी में भी प्रसार, जयशंकर ने पत्र पर लिखा कि भारत अभी भी राहत सामग्री भेजेगा। 12021 में तालिबान सरकार बनने के बाद अंतरराष्ट्रीय संस्थाओं ने अफगानिस्तान की मानवीय सहायता रोक दी गई थी।

इंदौर के कार्टूनर को शीर्ष न्यायालय से अग्रिम जमानत

इंदौर। इंदौर के कार्टूनर हेमंत मालवीय को शीर्ष न्यायालय ने मंगलवार को शर्तों के साथ अग्रिम जमानत दे दी। हालांकि कोर्ट ने मालवीय को पुलिस जांच में सहयोग करने का निर्देश दिया है। कोर्ट ने निर्देश दिए कि जांच में सहयोग नहीं करने पर जमानत रद्द की जा सकती है। मालवीय पर आरोप है कि उन्होंने प्रधानमंत्री मोदी और राष्ट्रीय स्वयंसेवक संघ का विवादाित कार्टून बनाकर सोशल मीडिया पर वयरल किया था। इससे पहले 23 अगस्त को शीर्ष न्यायालय के निर्देश पर मालवीय ने सोशल मीडिया पर माफी भी मांगी थी। इसके बाद मंगलवार को सुनवाई करते हुए शीर्ष न्यायालय ने अग्रिम जमानत दे दी। एफआईआर के अनुसार मालवीय के कार्टून में अंतरप्रदास की बर्दी पहले एक व्यक्ति को शरूफ उताते हुए और प्रधानमंत्री मोदी को इंडियन एनलाइव करते हुए दिखाया गया था। इस कार्टून से भावनाएं आहत होने पर इंदौर के बिनागणी शेषी ने पुलिस से शिकायत कर दी थी। पीएचटी में कथित तौर पर भावना शिव से जुड़ी टिप्पणियां भी थीं, जिन्हें उच्च न्यायालय ने अपमानजनक पाया।

अजर्बैजान बोला- पाकिस्तान से संबंधों का बदला ले रहा भारत

वियाजिनि। अजर्बैजान के राष्ट्रपति इल्हाम अलीयेव ने भारत पर आरोप लगाया है कि वह अजर्बैजान की पाकिस्तान से नजदीकी का बदला वैश्विक स्तर पर ले रहा है। यह बयान उन्होंने सोमवार को शंघाई सहयोग संगठन (एससीओ) शिखर सम्मेलन के दौरान पाकिस्तान के प्रधानमंत्री इमरान शरीफ से मुलाकात में दिया। भारत ने एससीओ की सदस्यता के लिए अजर्बैजान की दायेंदारी को खारिज कर दिया था। इसके पीछे उसकी पाकिस्तान से नजदीकी को बहाल बताया जा रहा है। दरअसल मई में ऑपरेशन सिद्धू के दौरान अजर्बैजान ने खुशकुर पाकिस्तान का समर्थन किया था। अतीथेय ने कहा कि भारत के रुख के बावजूद उनका देश पाकिस्तान के साथ रिश्तों को प्राथमिकता देता है।

प्रथम पृष्ठ के शेष...

दुनिया को भारत पर...

पिछली सदी में दुनिया का भीषण तेल के कुएँ से तय होता था, लेकिन 21 वीं सदी की शक्ति एक छोटी सी तेल में सिमट गई है। यह तेल भले ही छोट्ट है, लेकिन इसमें दुनिया के विकास को गति देने की ताकत है।
तीन दिनों तक चलेगी कॉन्फ्रेंस: सेमीकॉन इंडिया-2025 तीन दिनों तक चलने वाली कॉन्फ्रेंस है, जिसका आयोजन भारत के सेमीकंडक्टर इकोसिस्टम को बढ़ावा देने के लिए किया गया है। इस कॉन्फ्रेंस में 48 देशों की 350 से ज्यादा कंपनियां, 2500 प्रतिनिधि, 50 ग्लोबल लीडर्स समेत समेत 20,750 से ज्यादा कंटेस्टेंट भाग लेंगे। इसमें छह देशों की राउंड टेबल चर्चा, देश-संस्तरिय मंडव और कंफेरेन्स डेवलापमेंट एंड स्टार्ट-अप के लिए समर्पित मंडव भी शामिल होंगे। मोदी 3 सितंबर को अंतरराष्ट्रीय कंपनियों के सीईओ की राउंड टेबल में हिस्सा लेंगे। यह

पंजाब में जलप्रलय, 29 की मौत

उतराखंड में स्कूल बंद, दिल्ली में यमुना का जलस्तर बढ़ा, कई कॉलोनियां खाली कराईं

एजेंसी ■ नई दिल्ली

पंजाब, हिमाचल, उत्तराखंड, जम्मू-कश्मीर, हरियाणा, दिल्ली समेत उतर भारत में बारिश जारी है। पंजाब के पठानकोट, फिरोजपुर समेत 12 जिले एक हफ्ते से बाढ़ की चपेट में हैं। राज्य में 1,312 गांवों के 2.56 लाख से ज्यादा लोग बाढ़ से प्रभावित हैं। अब तक 29 लोगों की मौत हो गई है।

भिवानी, हिसार, सिरसा, यमुनानगर, कुरुक्षेत्र और पंचकुला में आज कुछ स्कूलों में छुट्टी कर दी गई है। गुरग्राम के दफ्तरों में कर्मचारियों को वर्क फ्रॉम होम के आदेश जारी किए गए हैं।

उपर, दिल्ली में यमुना नदी के खरबे के निशान को पार करने के बाद मंगलवार को ट्रांस-यमुना क्षेत्र की कई कॉलोनीयों में पानी घुस गया। यमुना बाजार, मधु बिहार और आसपास के इलाकों की कॉलोनीयों में रहने वाले लोगों को अपना जहूरी सामान लेकर रहत शिविरों में जाने की अपील की है। उत्तराखंड के सभी 13 जिलों में स्कूल-कॉलेज बंद हैं। भारी बारिश के कारण चार धाम यात्रा 5 सितंबर



वैष्णो देवी यात्रा आठवें दिन भी स्थगित, कटरा में फिर से बारिश

जम्मू। जम्मू-कश्मीर के रिसारी जिले में स्थित श्री माता वैष्णो देवी मंदिर की यात्रा मंगलवार को लगातार आठवें दिन भी स्थगित रही, जिससे कटरा आधार शिविर और गुफा मंदिर तक का मार्ग पूरी तरह सूना दिखाई दिया। अधिकारियों ने बताया कि त्रिकुटा पहाड़ियों और कटरा में मालवार को फिर से बारिश हुई। उनके अनुसार खराब मौसम को देखते हुए पहलवान यात्रा को स्थगित रखा गया है, और सभी मार्गों को आवाजाही के लिए बंद कर दिया गया है। हालांकि मार्ग की आवश्यक की सुरक्षा को ध्यान में रखकर लिया जाएगा। कटरा के स्थानीय व्यापारी अरविंद कुमार ने कहा कि यात्रा के स्थगित होने से आधार शिविर और आसपास के इलाके वीरान हो गए हैं। होटल खाली पड़े हैं, रेस्टॉरेंट में कोई ग्राहक नहीं है और परिवहन सेवा भी ठप पड़ी है। ब्राइड बोर्ड ने यात्रा के दोबारा शुरू होने तक हेलीकॉप्टर सेवाएं और आवास सहित सभी बुकिंग रद्द कर दी हैं और यात्रियों को 100 प्रतिशत रिफंड की सुविधा दी गई है।



तक स्थगित कर दी गई है। हिमाचल प्रदेश में इस साल अगस्त की

बारिश ने 76 साल का रिकॉर्ड तोड़ दिया। बीते महीने सामान्य से 68 प्रतिशत ज्यादा (256.8 एमएम) बारिश हुई।

कांग्रेस-आरजेडी ने मेरी मां को गाली दी: प्रधानमंत्री

■ यह देश की हर मां का अपमान, वे लोग जहां लिटें, उनका विरोध करें

विशेष संवाददाता ■ पुनन

दरभंगा में 27 अगस्त को राहुल गांधी की जोरदार आधिकार यात्रा के दौरान प्रधानमंत्री मोदी की मां को गाली दी गई थी। इस पर प्रधानमंत्री नरेंद्र मोदी ने मंगलवार को कहा कि बिहार में कुछ दिन पहले जो कुछ हुआ, उसकी मैंने कल्पना नहीं की थी। बिहार में कांडिस के मंच से मेरी मां को गालियां दी गईं। वे गालियां सिर्फ मेरी मां का अपमान नहीं, ये देश की मां-बहन,

बेटी का अपमान है। प्रधानमंत्री ने कहा कि इस घटना की जितनी पीड़ा मेरे दिल में है, उतनी ही तकलीफ मेरे बिहार के लोगों के दिल में है। आपसे अपना दुख साझा कर रहा हूँ, ताकि मैं इस पीड़ा को झेल पाऊँ। प्रधानमंत्री ने दिल्ली से बिहार की जनता को वचुंअली संबोधित करते हुए यह बात कही। वे बिहार राज्य ज्योतिषा निधि शाखा सहकारी संघ लिमिटेड की शुरुआत के कार्यक्रम में जुड़े थे। प्रधानमंत्री ने कहा कि मैं गंगालवार को कहा कि बिहार में कुछ दिन पहले जो कुछ हुआ, उसकी मैंने कल्पना नहीं की थी। बिहार में कांडिस के मंच से मेरी मां को गालियां दी गईं। वे गालियां सिर्फ मेरी मां का अपमान नहीं, ये देश की मां-बहन,



मनोज जरांगे ने भूख हड़ताल खत्म की

कहा- हम जीत गए, सरकार ने हमारी मांगें मान लीं

एजेंसी ■ मुंबई

मराठ आरक्षण असेंबली के नेता मनोज जरांगे ने पांच दिवसीय भूख हड़ताल मंगलवार को खत्म कर दी। इसके बाद उन्होंने कहा कि हम जीत गए हैं। सरकार ने हमारी मांगें मान ली हैं। यह भी कहा कि अगर सरकार आरक्षण की मांगों पर जी-आर (आदेश) जारी कर देती है तो वह मुंबई छोड़ देंगे। उधर बाँके हाईकोर्ट ने जरांगे को अनशन स्थल आजाद मैदान पर 3 सितंबर की सुबह तक रकने की अनुमति दे दी। इससे पहले अदालत ने मंगलवार



दोपहर 3 बजे तक मैदान खाली करने को कहा था। हाईकोर्ट ने राज्य सरकार को भी फटकार लगाई। कहा कि प्रशासन ने उसके आदेशों को लागू क्यों नहीं किया। जनसैन्य मैदान खाली करने के लिए कदम क्यों नहीं

उठाए। अदालत ने कहा कि अगर बुधवार तक स्थिति में सुधार नहीं हुआ तो वह कड़ा आदेश जारी करेगी और किसी भी हद तक जाएगी।
पाटिल बोले- एक हफ्ते में मुआवजा दिया जाएगा : मंत्री राधाकृष्ण विखे पाटील ने दोपहर में समिति के अन्य सदस्यों शिवेंद्रसिंह भोसले, उदय सामंत, माणिकराव कोकाटे के साथ आजाद मैदान में जरांगे से मुलाक़ात की और समिति द्वारा तैयार किए गए मसौदे पर उनके साथ चर्चा की।
पाटिल ने बताया कि अब तक विरोध प्रदर्शनों में शामिल करने वालों के परिजनों को उनकी शैक्षणिक योग्यता के हिसाब से एक हफ्ते के अंदर मुआवजा और सर्वकारी नौकरी दी जाएगी। समिति ने जरांगे को बताया कि अब तक (मृतक प्रदर्शनकारियों के परिजनों को) 15 करोड़ रुपये की सहायता दी जा चुकी है और बाकी राशि एक हफ्ते के भीतर दे दी जाएगी।

शाल्य चिकित्सा उपकरण...

राउंड टेबल सुबह 9.30 बजे से शुरू होगी।
शाल्य चिकित्सा उपकरण...
विगत 31 सालों से संवर्धित यह कंपनी देशभर में शाल्य चिकित्सा उपकरण बेचती है साथ ही नायनोपैटिक सर्विस भी देती है। कंपनी पैथालॉजी लैब और निजी अस्पताल की भी सेवाएं भी उपलब्ध कराती है।
संचालक की अलग-अलग नामों से कंपनियां: साइड हाउस गुरु के संचालक जितेंद्र तिवारी की साईंस हाउस मेडिकल प्राइवेट लिमिटेड के अलावा पीओसीएल साईंस हाउस प्राइवेट लिमिटेड, रेडसेल टेक-नोटेल्स प्राइवेट लिमिटेड, जीवाणुएं फार्मेशन और बायो साइंस हेल्थ केयर के नाम से भी कंपनियां हैं। इन सभी कंपनियों के दरस्तारें खंगालकर आयकर चोरी की पहचान की जा रही है।
दिल्ली में हुई थी संचालक की गिरफ्तारी : साइंस हाउस गुरु के संचालक जितेंद्र तिवारी को दिल्ली की आर्थिक अपराध शाखा

एमवाय अस्पताल में नवजात की मौत, चूहे ने कुतरे थे हाथ

अस्पताल में दो नर्सिंग ऑफिसर सस्पेंड, नर्सिंग सुपरिटेण्डेंट को हटाया

विशेष संवाददाता ■ इंदौर

इंदौर के एमवाय अस्पताल में चूहों ने जिन दो नवजात शिशुओं के हाथ कुतरे थे, उनमें से एक की मंगलवार की मौत हो गई है। हालांकि अस्पताल प्रबंधन ने चूहे के काटने के कारण सीमित होने की बात से इंकार किया है। डॉक्टर के अनुसार बच्चे की मौत का कारण इन्फेक्शन बताया जा रहा है। दूसरा बच्चा का पेट का ऑपरेशन किया गया है। वह अभी स्थिर है और वॉटलेट पर है और उसकी हालत अभी ठीक है। डीन डॉ. अरविंद घनशोरियार के मुताबिक नवजात का

शीर्ष न्यायालय बोला- राष्ट्रपति के मामले में संविधान की व्याख्या करेंगे राज्यपालों-राष्ट्रपति के लिए डेडलाइन से जुड़ा मामला

एजेंसी ■ नई दिल्ली

शीर्ष न्यायालय ने मंगलवार को कहा कि वह संविधान की व्याख्या सिर्फ राष्ट्रपति के मामले में करेगा, किसी राज्य या व्यक्ति से जुड़े अलग-अलग मामलों में नहीं। कोर्ट ने यह टिप्पणी राज्य सरकार द्वारा भेजे बिलों पर राज्यपालों और राष्ट्रपति के साइन करने के लिए डेडलाइन लागू करने वाले मामलों में की।

सुनवाई के दौरान सॉलिडिटर जनरल तुषार मेहता ने कहा कि अगर सॉनियर एडवोकेट अभिषेक मनु सिंघवी आंध्र प्रदेश, तेलंगाना या कर्नाटक जैसे राज्यों का उदाहरण देंगे, तो केंद्र को भी जवाब दायित्व करना होगा। इस पर सीजेओ बीआर गवई की अध्यक्षता वाली पांच जजों की बेंच ने कहा कि हम अलग-अलग राज्यों के मामलों पर चर्चा नहीं करेंगे, बल्कि केवल संविधान की धाराओं को देखेंगे। सुनवाई में सिंघवी ने कहा कि अगर बिधानसभा किसी बिल को वापस नहीं भेजना चाहती तो वह अपने आप अख्तियार हो सकता है। अगर राज्यपाल बिल को बिधानसभा को लौटाने ही नहीं हैं,



तो अनुच्छेद 200 की प्रक्रिया ही रुक जाएगी। मई में राष्ट्रपति द्रौपदी मुर्मू ने शीर्ष न्यायालय से पूछा था कि क्या

सीजेआई ने पूछा- राज्यपाल ने बिल रोक तो क्या होगा?

सीजेआई ने सिंघवी से पूछा कि अगर राज्यपाल बिल को रोक कर रखें और वापस बिधानसभा को न भेजें तो क्या होगा? इस पर सिंघवी ने कहा कि ऐसी स्थिति में बिल आगे नहीं बढ़ पाता और पहले के फैसलों के अनुसार वह फॉल थू मान लिया जाता है, जब तक कि अनुच्छेद 200 की पहली शर्त पूरी न हो।

अनुच्छेद 200 राज्यपाल को बिल रोकने का अधिकार देता है

अनुच्छेद 200 राज्यपाल को यह अधिकार देता है कि बिधानसभा से पास बिल पर वह या तो मंजूरी दे, मंजूरी रोक दें, पुनर्विचार के लिए वापस भेजें या राष्ट्रपति के पास आरक्षित करें। पहली शर्त यह है कि अगर बिधानसभा दोबारा बिधान के बाद विधेयक वापस भेज दे, तो राज्यपाल को उसे मंजूरी देनी ही होगी।

कृषि उत्पादन आयुक्त के पास नहीं जाएंगी तबादलों की फाइल

■ मुख्य सचिव अतुलयांग जैन ने छीने अधिकार

विशेष संवाददाता ■ भोपाल

शिवसे ने कृषि उत्पादन आयुक्त अशोक वर्णवाल के अधिकारों के अतिकारों को लेकर जुलाई 2018 में अदालत में सरोधन कर दिए हैं। कृषि उत्पादन आयुक्त ने किसान कल्याण तथा कृषि विकास विभाग, उद्यानिकी एवं खाद्य प्रसंस्करण विभाग, सहकारी विभाग, पशुपालन एवं डेयरी विभाग, मछुआ कल्याण तथा मत्स्य विकास विभाग आते हैं। सामन्य स्थिति पर करने बिभागीय अपर मुख्य सचिव, प्रमुख सचिव या सचिव कैबिनेट, तबादलों को डोकुमं शेष समन्य प्रकरण, सीएम हाउस से जुड़ी जनकारी, नीति बिधायक प्रकरणों की फाइलें कृषि उत्पादन आयुक्त अशोक वर्णवाल के माध्यम से जाएंगी। मुख्य

सचिव अनुराग जैन ने कृषि उत्पादन आयुक्त अशोक वर्णवाल के अधिकारों के अतिकारों को लेकर जुलाई 2018 में अदालत में सरोधन कर दिए हैं। कृषि उत्पादन आयुक्त ने किसान कल्याण तथा कृषि विकास विभाग, उद्यानिकी एवं खाद्य प्रसंस्करण विभाग, सहकारी विभाग, पशुपालन एवं डेयरी विभाग, मछुआ कल्याण तथा मत्स्य विकास विभाग आते हैं। सामन्य स्थिति पर करने बिभागीय अपर मुख्य सचिव, प्रमुख सचिव या सचिव कैबिनेट, तबादलों को डोकुमं शेष समन्य प्रकरण, सीएम हाउस से जुड़ी जनकारी, नीति बिधायक प्रकरणों की फाइलें कृषि उत्पादन आयुक्त अशोक वर्णवाल के माध्यम से जाएंगी। मुख्य

10 जिलाधीशों को मानव अधिकार हनन के मामलों में नोटिस

■ प्रदेश मज की 12 घटनाओं पर राज्य मानव अधिकार आयोग ने लिया संज्ञान

स्वदेश संवाददाता ■ भोपाल

मप्र राज्य मानव अधिकार आयोग ने मानव अधिकार हनन से जुड़े अलग-अलग 12 मामलों में संज्ञान लेकर 10 जिलों के जिलाधीश एवं अन्य अधिकारियों को नोटिस जारी किए हैं। अयोग ने संबंधितों से घटना के संबंध में जानकारी प्रतिवेदन तबब किया है, जिसमें शीर्ष में लेकर सर्वदेश, उच्चार में देरी जैसे घटनाओं पर संज्ञान लिया है। इंदौर के देवी अहिरया विश्वविद्यालय के इंस्टीट्यूट ऑफ इंजीनियरिंग एंड टेक्नोलॉजी में फर्स्ट इंशर के विद्यार्थियों की बीटक थर्ड और फोर्थ ईयर के विद्यार्थियों द्वारा हॉस्टल अर्थिक शोषण करने का मामला सामने आया है। सीनियर छात्रों ने जूनियर छात्रों के साथ मागीरपी की और कुछ जूनियर विद्यार्थियों को शौचालय के पॉट पर मुंह रककर पत्थर कर दिये गये। इस मामले में आयोग ने जिलाधीश इंदौर एवं अयुक्त पुलिस से प्रतिवेदन

मांगा है। इंदौर के एफवाय अस्पताल के एनआईसीयू वार्ड में भर्ती बच्चों के साथ एवं कंधे को चूरी धारा कुटार देने के मामले में भी आयोग ने अस्पताल अधिकार से रिपोर्ट मांगी है। सागर के सुरक्षी थाना क्षेत्र में एक 65 वर्षीय बुढ़ा की सांग के काटने से मौत होने पर जिलाधीश एवं सीएमएचओ सागर से एक मार में प्रतिवेदन मांगा है। छत्रपुर जिले के पिपट थानाक्षेत्र के डारुगवां गांव में घर की छत पर सो रहे एक युवक की सांग के काटने से मौत होने और जिले के चालदा में एक गंधर्वती महिला को प्रसव पीड़ा होने के दौरान एंबुलेंस की सुविधा नहीं मिलने पर जिलाधीश से जवाब मांगा है। दतिया जिले के गौंदन थाना क्षेत्र के ग्राम बगपपुर में रहने वाली एक 18 वर्षीय युवती की सांग के काटने से मौत होने पर जिलाधीश से आर्थिक मदद के संबंध में रिपोर्ट मांगी है। मुर्ना जिले के सिहोलीया थानाक्षेत्र के ग्राम लालू वसई में घर के बाहर सो रहे पति-पत्नी की संपर्क से मौत होने पर जिलाधीश से प्रतिवेदन मांगा है। इसी तरह सीहोर जिले के आश्र क्षेत्र के ग्राम गवखंड में जंगल में मवेशी चरा

रहे एक बुजुर्ग पर आकाशीय बिजली गिरने से बुजुर्ग की मौत होने पर जिलाधीश को नोटिस जारी किया है। बालाघाट जिले के किन्नापुर थानाक्षेत्र के बोखन जंगल में आकाशीय बिजली की चोट में अपने से हॉर्नधोर्स के तीन जवानों के झुलस जाने की घटना पर आयोग ने जिलाधीश एवं एसपी से रिपोर्ट मांगी है। प्ला जिले के गुनौर में सड़क नजदीक के कारण एक 27 वर्षीय मरीज को परिजनों द्वारा खटिया पर लेकर दलदली कच्चे रास्ते से 03

किमी की दूरी तय करने के मामले में जिलाधीश से जवाब मांगा है। बिदिशा जिले के शमशाबाद के गेदा वकी गांव में एक गंधर्वती महिला को अस्पताल जाने के लिए एंबुलेंस नहीं मिलने जिलाधीश एवं सीएमएचओ को जवाब मांगा है। मंडला के ग्राम पंचायत खड़देवरा के अम्बाला गांव में एक प्राथमिक शाला में मस्थान भोजन के दौरान बच्चों को मेन्चू चार्ट के हिसाब से भोजन नहीं मिलने पर भी आयोग ने संज्ञान लिया है और जिलाधीश से जांच रिपोर्ट मांगी है।

फॉर्म ए सार्वजनिक घोषणा	
(भारतीय विद्यालय एवं प्रयोग अस्पताल के लिए दिहाला सम्पादन प्रक्रिया) विद्यमान, 2016 के विद्यार्थियों के लिए दिहाला सम्पादन प्रक्रिया)	
संयुक्त एनर्जीज लिमिटेड के लेनदारों के पधानार्थ	
प्रारंभिक विवरण	
1. कोर्पोरेट दिहाला का नाम	संयुक्त एनर्जीज लिमिटेड
2. कोर्पोरेट दिहाला के निगम की तिथि	05-05-2016
3. यह प्रक्रिया दिहाला के अंतर्गत कोर्पोरेट दिहाला के अंतर्गत है	अंतिम अधिकार
4. कोर्पोरेट दिहाला की कोर्पोरेट संख्या/सीईआर दिहाला संख्या	यू40106एचए2016एचएनए40699
5. कोर्पोरेट दिहाला के संबन्धित कर्मचारियों का नाम और पता	ई-30 इन्डियन स्टेट्स इन्फ्रस्ट्रक्चर, उद्योग क्षेत्र, विजय नगर कॉलेज, उज्जैन, मध्य प्रदेश, भारत, 482002
6. कोर्पोरेट दिहाला के संबंध में दिहाला विवरण	28-08-2025 (अंतिम एनर्जीज लिमिटेड पर प्राथमिकता)
7. दिहाला विवरण बंद होने की अनुमति तिथि सम्पादन प्रक्रिया	28-02-2026 (अंतिम प्राथमिकता तिथि से 180 दिन)
8. अंतिम सम्पादन विवरण के रूप में कार्य करने के लिए दिहाला विवरण का नाम और पता	श्री नवीन इन्फ्रस्ट्रक्चर लि. न. अहमदनगर, अहमदनगर, महाराष्ट्र, भारत, 431001
9. अंतिम सम्पादन विवरण का पता और ई-मेल, वीआ ईओ के पता पर ई-मेल	पता-206, नवीन नगर 5/2 अहमदनगर, वीआ ईओ के पता पर ई-मेल, भारत, 482002
10. अंतिम सम्पादन विवरण के साथ सम्पादन के लिए उचित विवरण लिखें जहां पता और ई-मेल	पता-206, नवीन नगर 5/2 अहमदनगर, इंदौर, 482018। Email: tk.concergence@gmail.com
11. यह प्रक्रिया बंद होने की अंतिम तिथि	15-09-2025 (अंतिम प्राथमिकता अंतर्गत प्राथमिकता तिथि से 14 दिन)
12. धारा 21 की उपधारा (घ) के खंड (बी) के तहत अंतिम सम्पादन विवरण का पता	श्री नवीन इन्फ्रस्ट्रक्चर लि. न. अहमदनगर, अहमदनगर, महाराष्ट्र, भारत, 431001
13. किसी भी नए कर्तव्यों के अंतर्गत प्रक्रिया के रूप में कार्य करने के लिए प्रत्येक कर्मचारी को अपने दफ्तर सूचना के तहत प्रस्तुत करने के लिए नवीन इन्फ्रस्ट्रक्चर लि. न. अहमदनगर, अहमदनगर, महाराष्ट्र, भारत, 431001	संयुक्त एनर्जीज लिमिटेड के लेनदारों के लिए दिहाला सम्पादन प्रक्रिया के तहत प्रस्तुत करने के लिए नवीन इन्फ्रस्ट्रक्चर लि. न. अहमदनगर, अहमदनगर, महाराष्ट्र, भारत, 431001
14. क) प्रारंभिक प्रश्न और (ख) अंतिम प्रतिक्रिया का विवरण यह उपलब्ध है।	(क) केंद्रित: https://tbb.gov.in/en/home/downloads/ आर्थिक प्रतिक्रिया के लिए प्रश्न और उत्तर (ख) अंतिम प्रतिक्रिया के लिए प्रश्न और उत्तर

सविदा कर्मचारियों को अब मिलेगा उपादान का फायदा

नव स्वदेश ■ सीधी

सविदा स्वास्थ्य कर्मचारी से सीधी के जिला अस्थि राजीव गौतम ने बताया और खुशी जाहिर करते हुए कहा कि मध्य प्रदेश में राष्ट्रीय स्वास्थ्य मिशन एनएचएम ने सविदा कर्मचारियों और उनके परिवारों के लिए बड़ी राहत देने वाला फैसला लिया है। अब सविदा पर काम करने वाले अधिकारी/कर्मचारी और उनके आश्रितों को भी उपादान वाली सेवा पूरी होने पर मिलने वाली वित्तीय सहायता का लाभ मिलेगा। यह आदेश सामान्य प्रशासन विभाग के परिपत्र 22 जुलाई 2023 के आधार पर जारी किया गया है। इसमें कहा गया है कि उपादान

भुगतान की सुविधा अब उन सविदा कर्मचारियों पर भी लागू होगी। जिनकी सेवा 1 सितंबर 2025 के बाद पूरी होगी या सेवा के दौरान उनकी मृत्यु हो जाएगी। यानी पहले यह लाभ सिर्फ स्थायी सरकारी कर्मचारियों को मिलता था, लेकिन अब सविदा कर्मचारियों को भी इसका अधिकार होगा। इस फैसले से हजारों सविदा कर्मचारियों और उनके परिवारों के आर्थिक सुरक्षा मिलेगी। अगर किसी सविदा कर्मचारी की नौकरी समाप्त होती है या दुर्भाग्य से उनकी मृत्यु हो जाती है, तो उनके परिवार को भी उसी तरह उपादान मिलेगा, जैसे नियमित सरकारी कर्मचारियों के परिवार को

मिलता है। सविदा स्वास्थ्य कर्मचारी से सीधी के जिला अस्थि राजीव गौतम ने बताया मध्य प्रदेश सरकार ने हाल ही में सविदा कर्मचारियों के लिए कई और सुविधाएं भी लागू की थीं। इसमें वेतन बढ़ा, मातृत्व और पितृत्व अवकाश, सेवा सुरक्षा, शिकायत निवारण की सुविधा और इन बदलावों का फायदा प्रदान के 32,000 से ज्यादा सविदा कर्मचारियों और लगभग 1.5 लाख परिवारों को होगा। यह आदेश लागू होने के बाद सविदा कर्मचारियों और उनके परिवारों को बड़ी राहत मिलेगी और उनकी जिंदगी में आर्थिक स्थिरता आएगी।

